

**(ii) National Oilseeds and Vegetable Oils Development Board**

**SHRI BUTA SINGH :** I beg to move :

“That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act.”

**MR. SPEAKER :** The question is :

“That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act.”

*The Motion was adopted*

**MR. SPEAKER :** Mr. Amal Datta, you are a very civilized person, please don't do like this. Please sit down now. Please take your seat.

*(Interruptions)\*\**

**MR. SPEAKER :** I know the implications. Simply because you say so, I cannot go into it.....

*(Interruptions)\*\**

**MR. SPEAKER :** Nothing goes on record. I have not allowed these people.....

*(Interruptions)*

**MR. SPEAKER :** Mr. Tewary, why don't you sit down please ? Why are you taking time ?

*(Interruptions)\*\**

*[Translation]*

**MR. SPEAKER :** Please have your seat. What are you doing ? You are an intelligent man, do not worry about it.

**MATTERS UNDER RULE 377**

*[Translation]*

**(i) Demand For Inclusion of Erawal and Lashkari Castes In the List of Scheduled Castes**

**SHRI SHANTI DHARIWAL (Kota) :** Mr. Speaker, Sir, I want to make a request for separating Erawal and Lashkari castes of Rajasthan from Berwa caste and their inclusion in the Scheduled castes.

In Rajasthan State, Erawal and Lashkari castes have not been included in the list of Scheduled Castes directly but have been included in the above-list by linking them with Berwa Caste to which they have objection. These Castes have been always considering themselves different from Berwa Caste on the plea that in the princely states, the people who used to form part of 'Lashkar' (army) were called 'Lashkari' whereas the work done by the people of Berwa caste was different. Thus there is much resentment among the members of these two Castes. They have been demanding for quite a long time that Erawal and Lashkari castes should be delinked from Berwa caste and included in the list of Scheduled Castes separately, although they have been getting all the facilities of Scheduled Castes being given to Berwa caste.

Thus the long-time demand of Erawal and Lashkari castes is quite genuine. The matter has been pending with Government for consideration for many years. The argument given by the people of these two castes is also plausible.

I, therefore, request the hon. Home Minister that he should consider this matter of separating Erawal and Lashkari castes from Berwa caste sympathetically and include them in the List of Scheduled Castes as two separate Castes so that the dissatisfaction among them is removed urgently.

12.08 hrs.

*[SHRI SOMNATH RATH in the Chair]*

**(ii) Demand for directing the Travancore Titanium Products Ltd. to take over T.K.Chemicals Ltd., Kochuvelli (Trivandrum) in view of its not being managed properly.**

**SHRI A. CHARLES (Trivandrum) :** The T. K. Chemicals Ltd., Kochuvelli,

Trivandrum, a factory producing Electrolytic Manganese Dioxide (EMD) which is used for manufacturing dry electric battery cells, has declared lay off on 9th June 1984 because of financial constraints. The need for development of this industry cannot be over-emphasised inasmuch as the manufacturers of dry cells in India have to depend on a large scale on imported E.M.D. Further, this factory is utilising sulphuric acid waste of the Travancore Titanium Products Ltd., which, if not properly utilised causes pollution for the chemical reaction in the manufacture of E.M.D. Hence, for ecological reasons also this industry has to be developed.

The present crisis of this industry is only because of bad management. Large amounts were taken as loan from banks and other financial institutions. But they were in a way misappropriated. There are also other irregularities. Wages of the workers were not regularly paid. Their P.F. and E.S.I. contributions were not remitted. Even amounts collected from the employees towards repayment of bank loans were misappropriated by the management.

12.10 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

In view of the very grave situation prevailing in this industry due to its illegal closure, I would plead that an urgent inquiry may be ordered to be conducted in the whole matter and persons responsible penalised. Directions may also be given to the Travancore Titanium Products Ltd. to take over the T.K. Chemicals as its subsidiary unit for the manufacture of E.M.D. as a by-product. This will be a great boon to the workers also who are under starvation.

(iii) **Need to declare Hyderabad an International Airport.**

SHRI G. BHOOPATHY (Peddapalli) : In reply to the requests made by the Government of Andhra Pradesh, the Minister of Tourism and Civil Aviation is understood to have stated that an assessment is being made about the volume of passenger and cargo traffic between Hyderabad and the Middle-East countries. I request that the survey, if not already made, should be made

quickly to declare Hyderabad as an International Airport and introduce at least limited international services from Hyderabad to meet the growing demands of the people.

(iv) **Need to provide adequate funds for anti-erosion measures to check erosion by the Ganga and Bhagirathi rivers in West Bengal.**

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : A very large population in West Bengal living on the banks of the Ganga and the Bhagirathi up and downstream of the Farakka Barrage have either been displaced or are threatened immediate displacement due to large-scale and serious erosion by both the rivers. The erosion in the district of Murshidabad will ultimately engulf the Railway line, National Highway, State Highway and the embankment and Feder Canal of Farakka Barrage project. It will also disrupt the communication system in this Indo-Bangladesh border area and cut off the northern districts from the rest of West Bengal. In the district of Nadia, more than seventy villages and townships on the Bhagirathi are in the process of being eroded away in the Nabadwip constituency alone. The historically important memorial at the site of the homestead of the famous poet Krittivasa, author of the Bengali Ramayana, also faces immediate destruction. The resources of the State Government being unequal to the task of effective anti-erosion works of such a great dimension, the Central Government should immediately come forward with adequate funds for anti erosion measures on the banks of the two national waterways.

(v) **Demand for setting up industries in Raigarh district of Madhya Pradesh.**

KUMARI PUSHPA DEVI (Raigarh): Raigarh district in Madhya Pradesh is predominantly inhabited by tribals. It is one of the industrially backward districts of the State. There is only one jute mill established at Raigarh in 1935. When the whole world including India is making rapid progress in the field of industry, Raigarh is lagging far behind in this sector. It is unfortunate that the district has been placed in 'B' category despite the fact that the percentage of industrial growth in Raigarh is zero during the last 50 years.